

COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

(Fifteenth Lok Sabha)

THIRTY-SIXTH REPORT

(Presented on 14.8.2013)

I, the Chairman of the Committee on Private Members' Bills and Resolutions, having been authorised by the Committee to present the Report on their behalf, present this Thirty-sixth Report.

2. The Committee met on 12 August, 2013 for examination of one Constitution (Amendment) Bill under rule 294(1)(a) of the Rules of Procedure.

Examination of the Constitution (Amendment) Bill

3. The Committee examined the Constitution (Amendment) Bill, 2013 (Amendment of articles 136 and 145) by Shri M.K. Raghavan, M.P.

The Bill seeks to amend articles 136 and 145 of the Constitution with a view to provide that:-

(i) the admissibility of Special Leave Petition shall be considered and disposed off in the chamber of the Judges; and

(ii) no oral argument in a case or appeal shall be made before the Supreme Court for more than thirty minutes, and no proceeding or hearing in any case or appeal shall exceed one hundred and twenty minutes.

After considering all aspects of the Bill, the Committee recommend that the member **may not be permitted** to move for leave to introduce the Bill.

...2/-

Recommendation

5. The Committee recommend that Shri M.K. Raghavan, M.P. may not be permitted to move for leave to introduce his Constitution (Amendment) Bill specified in paragraph 3 above.

NEW DELHI;

12 August, 2013

21 Shravana, 1935 (Saka)

KARIYA MUNDA

*Chairman,
Committee on Private Members'
Bills and Resolutions.*